

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.7380/Del/2019  
Assessment Year : 2015-16**

**Shri Tajwant Kalra,  
A-142, Lajpat Nagar,  
New Delhi – 110 024.  
PAN : ADDPK5603M.  
(Appellant)**

**Vs. Assistant Commissioner of  
Income Tax,  
Circle-54(1),  
New Delhi.  
(Respondent)**

Appellant by : Shri Ashwani Kumar and  
Shri Rahul Chourasia, CAs.  
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **26.11.2020**  
Date of pronouncement : **26.11.2020**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-35, New Delhi dated 24<sup>th</sup> July, 2019.

2. The learned counsel for the assessee, vide email dated 21<sup>st</sup> November, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 26<sup>th</sup> November, 2020.

Sd/-

**(MADHUMITA ROY)  
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar